

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 180/2015

IN THE MATTER OF:

M/s Manram Projects Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391/394

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT/PETITIONER :- Mr. Mukesh Sukhija, Advocate

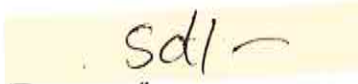
For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

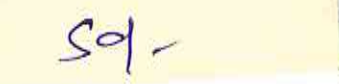
For the OL Delhi :- Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner as well as the Learned representative for the RD as well as ^{the} OL are present. Learned representative for the OL represents that ^{the} reply in relation to the application filed by the petitioner seeking ^{for} of modification of the scheme in relation to the extension of validity period / ^{or} date has been filed today. Since the same is not available on file, the registry is directed to put up the same.

Post the matter on 16th August 2016.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**